GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †3726 TO BE ANSWERED ON FRIDAY, THE 11TH AUGUST, 2023

Allocation of Funds for Expansion of Courts

†3726. SHRI ARUN KUMAR SAGAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the amount allocated for modernization and infrastructural expansion of lower courts, the High Courts and Supreme Court during the last five years and the current year;

(b) whether the said amount is sufficient and if so, the details thereof;

(c) if not, whether the Government proposes to increase the said amount during the ensuing year; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) to (d) :The primary responsibility for development of infrastructure facilities for judiciary rests with the State Governments. To supplement the resources of the State Governments/UTs, the Union Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for the Judiciary since 1993-94 by providing financial assistance to them in the prescribed fund-sharing pattern between the Centre and States. The scheme covers the construction of court buildings and residential accommodations for judicial officers

of District and Subordinate judiciary only. From the year 2021, besides court halls and residential units, new components of digital computer room, lawyers' halls and toilet complexes have also been added under the ambit of the above CSS.

A sum of Rs. 10051 crores has been released under the above CSS, so far since its inception, out of which Rs. 6607 crores (66%) has been released since 2014-15. During last five years (2018-19 to 2022-23) an amount of Rs. 3,766 crore has been released to the State/UTs. In the current financial year, against allocated amount of Rs.1051 crore, funds to the tune of Rs. 185 crore has been released to the States/UTs till date.

The scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9000 crores including central share of Rs. 5307.00 crore for this scheme. There are 21,360 number of court halls and 18,863 number of residential units available in the district and subordinate courts against the working strength of 19,858 Judges/Judicial Officers as on 31.07.2023. As per Nyaya Vikas Portal, 2,843 Court Halls and 1,745 residential units are under construction.

Allocation of funds is done year-wise by the Government. In the current financial year Rs. 1051 crore has been allocated for the scheme, against Rs.848 crore allocated for the last financial year which is an increase of 19 percent.

As far as High Court is concerned the provision of infrastructure in High Courts is the responsibility of the State Governments concerned. Further the cost of infrastructure facilities for Supreme Court is being met through provisions under the budgetary head of Supreme Court.For the construction of additional office complex of the Supreme Court of India at land adjoining to Pragati Maidan, New Delhi the following funds were given through CPWD by the Government:

S1.	Date	Details of work for which approval was given
1.	11.07.2012	Administrative approval issued to CPWD for construction
		of additional building complex of Supreme Court at
		estimated cost of ₹.884.30 crore.
2.	27.03.2018	Administrative approval issued for Pneumatic Waste
		Disposal System of ₹.6.5 crore to CPWD, within savings
		in the approved estimate.
3.	04.04.2019	Administrative approval given to CPWD to incur
		additional expenditure of ₹.16.58 crore (₹.7.19 crore for
		LAN Component and ₹.9.39 crore for VOIP).
4.	11.04.2019	Administrative approval given to CPWD to incur
		additional expenditure of ₹.30.50 crore for integrated
		security system.
